

12.08 hrs.

## PAPERS LAID ON THE TABLE

Notification under Essential Commodities Act, 1985 Annual Report and Review on the working of the Coconut Development Board, Cochin, 1984-85.

THE MINISTER OF STATE IN THE DEPARTMENT OF AGRICULTURE AND COOPERATION (SHRI YOGENDRA MAKWANA) : I beg to lay on the Table :—

- (1) A copy of Notification No. G.S.R. 797(E) (Hindi and English versions) published in Gazette of India dated the 22nd May, 1986 containing Order indicating the supplies of fertilisers to be made by domestic manufacturers of Fertilisers to various States/ Union Territories/Commodity Boards during the period from 1st April to 30th September, 1986, under sub-section (6) of section 3 of the Essential Commodities Act, 1955. [Placed in the Library. See No. LT 2749/86]
- (2)
  - (i) A copy of the Annual Report (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1984-85 under sub-section (4) of section 17 of the Coconut Development Board Act, 1979.
  - (ii) A copy of the Annual Accounts (Hindi and English versions) of the Coconut Development Board, Cochin, for the year 1984-85 together with Audit Report thereon, under sub-section (4) of section 15 of the Coconut Development Board Act, 1979.
  - (iii) A copy of the Review (Hindi and English versions) by the Government on the working of the Coconut Development Board, Cochin, for the year 1984-85.

- (3) A statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (2) above. [Placed in Library. See No. LT 2750/86]

12 09 hrs.

## STATEMENT RE : MEMORANDUM OF SETTLEMENT ON MIZORAM

*[English]*

THE MINISTER OF STATE IN THE DEPARTMENT OF STATES (SHRI GHULAM NABI AZAD) : I am placing on the Table of the House a copy each of the Memorandum of Settlement and the Sequence of Events signed on the 30th June, 1986 by the Union Home Secretary, on behalf of the Government of India, the Chief Secretary, Mizoram on behalf of the Government of Mizoram and Shri Laldenga on behalf of Mizo National Front. [Placed in Library. See No. LT 2751/86]

2. In pursuance of its policy to resolve all disputes and differences peacefully and bring to the mainstream the various groups until recently unwilling to work within the framework of the Constitution of India, fresh talks were started with Mizo National Front delegation from November, 1984 at the initiative of Smt. Indira Gandhi, the late Prime Minister. It may be recalled that in April, 1984 she made a statement that the Government was ready for talks with Shri Laldenga provided (a) the talks were held within the framework of the Indian Constitution and (b) the violent activities of MNF cease. Shri Laldenga accepted these conditions and consequently talks began.

3. On 3rd December, 1984, an understanding was arrived at with the MNF delegation about the cessation of hostilities and stopping of assistance to other insurgent groups by MNF. In turn, the Government agreed to keep in abeyance action against the MNF personnel under the Unlawful Activities (Prevention) Act.